

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

NOTIFICATION NO. 68 (RE-2007)/2004-2009

NEW DELHI, THE 27th DECEMBER, 2007

Subject: Prohibition on export of non-basmati rice – amendment of Minimum Export Price

S.O. (E) In exercise of the powers conferred by Section 5 read with Section 3(2) of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) and also read with Para 1.3 and Para 2.1 of the Foreign Trade Policy, 2004-2009, the Central Government hereby makes the following further amendment to the 1st sentence of Paragraph 2.3 of Notification No. 38(RE-2007)/2004-2009, dated 15.10.2007 as amended through Notification No. 45(RE-2007)/2004-2009, dated 31.10.2007, and through Notification No. 61(RE-2007)/2004-2009, dated 12.12.2007; with immediate effect:

“Minimum Export Price (MEP) is more than US\$ 425 per ton FOB or Rs. 17,000/- per ton FOB” is replaced by “Minimum Export Price (MEP) is more than US\$ 500 per ton FOB or Rs. 20,000/- per ton FOB”.

2. This issues in Public Interest.

(R.S. GUJRAL)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

(Issued from F.No.01/91/180/846/AM'08/PC-III)